

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2297 of 2020

Faijudin Shekh @ Faijuddin Seikh

.....Petitioner

Vs.

The State of Jharkhand

...Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Rajeeva Sharma, Sr. Advocate

For the State : Mr. Suraj Verma, APP

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Order No. 03

Dated 25<sup>th</sup> June, 2020

Mr. Suraj Verma, learned APP prays for and is allowed two weeks' further time in order to file a counter affidavit as directed in the order dated 21.05.2020.

Let this case be listed after two weeks under the same heading.

The interim order dated 21.05.2020 is extended till the next date of listing.

(RONGON MUKHOPADHYAY,J.)